

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:173  
ANSWERED ON:24.11.2014  
COMPENSATION TO FARMERS  
Chaudhary Shri P.P.

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) the rule for providing compensation to the farmers whose lands have been acquired for the extraction of crude oil and natural gas;
- (b) whether compensation is being provided to the farmers affected due to extraction work going on in Rajasthan; and
- (c) if so, the details thereof along with the steps taken by the Government to provide compensation in Rajasthan at par with the other States?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (I/C) (SHRI DHARMENDRA PRADHAN)

(a) to (c) Land required for exploratory work, drilling of wells and production of oil & gas in Blocks/fields is acquired by operators directly through the concerned State/ Union Territory Government and land owners are compensated as per the existing provisions of the Land Acquisition Act 1894/The Right to fair compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act 2013 as well as rules/regulations/orders of the State/Union Territory Government concerned.